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Date: 04/11/2025

(2022) 07 AFT CK 0010

Armed Forces Tribunal Principal Bench, New Delhi

Case No: MA 1817 Of 2022 In OA 710 Of 2022

Maj Ankur Kumar Singh

APPELLANT

Vs

Union Of India & Ors

RESPONDENT

Date of Decision: July 8, 2022

Citation: (2022) 07 AFT CK 0010

Hon'ble Judges: Rajendra Menon, Chairperson; P. M. Hariz, Member (A)

Bench: Division Bench

Advocate: S.S. Pandey, Anil Gautam

Final Decision: Dismissed

Judgement

- 1. This application has been filed on behalf of the applicant with the following prayer:-
- (a) \tilde{A} , Allow the Applicant to withdraw the instant Original Application No. 710/2022.
- 2. Ã, Keeping in view the aforesaid, we allow the MA.Ã, The OA 710/2022Ã, Ã, standsÃ, Ã, dismissedÃ, Ã, asÃ, Ã, withdrawnÃ, Ã, toÃ, Ã,

enableÃ, Ã, the applicant to proceed with the intention to take PMR.